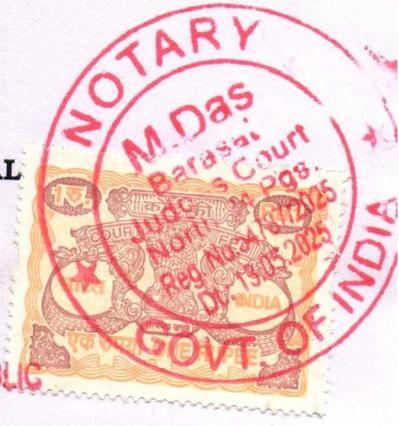


BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 87/2025/EZ



Roomana Parween

BEFORE THE NOTARY PUBLIC
GOVT. OF INDIA

..... Applicant(s)

- Versus-

Member Secretary,
West Bengal Pollution Control Board & Ors.

....Respondent(s)

Report of the Fact Finding Committee on affidavit submitted by the District
Magistrate, North 24 Parganas

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Filed by:

S.K. Dutta

Mr. Sudip Kumar Dutta,
Advocate,
for the State of West Bengal

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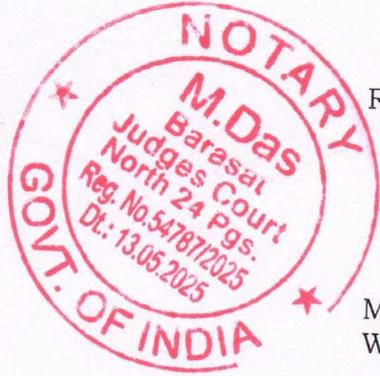
**Report of the Fact Finding Committee on affidavit submitted by the District
Magistrate, North 24 Parganas**

I, Sri Shashank Sethi, son of Anil Kumar, aged about 42 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate, North 24 Parganas, District- North 24 Parganas, Pin-700124, do hereby solemnly verify and say as follows: -

1. That I am the District Magistrate, North 24 Parganas and herein, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.

2. That from the solemn order dated 18.07.2025 passed by the Hon'ble national Green Tribunal Eastern Zone bench, Kolkata in the instant matter, it appears:

i) That the original Application has been preferred before the Hon'ble Tribunal by one Roomana Parween, stated to be a resident of 14 / A Haider Ali Road, Mathpara, P.O- Titagarh, Dist- North 24 Parganas alleging noise pollution being caused by the operation of a heavy paper cutting machine/machinery being operated by the Private Respondents.



04 NOV 2025

ii) That the Respondent No. 6 and 7 in the instant O.A have allegedly installed a heavy paper cutting machine and are operating the same from morning 7 A.M till midnight thereby hampering the peaceful way of living of the applicants and also creating loud noise/music making it very difficult for her children to study.

iii) That it is also alleged that the private respondents being no.6 and 7 do not possess valid license or statutory permission for running the factory and are carrying on their business in violation of all rules and are continuously causing severe noise pollution as a result of which applicant and her family members are grossly suffering.

3. That on 18.07.2025, considering the allegations made, the Hon'ble Tribunal had been pleased to constitute a fact finding committee comprising of the following Members: -

- 04 NOV 2025
- (i) District Magistrate, North 24 Parganas, or his representative not below the rank of Additional District Magistrate.
 - (ii) Senior Scientist, West Bengal Pollution Control Board.

4. That, thereafter, the Hon'ble Tribunal had directed the committee constituted, to visit the site in question and submit its fact finding report within three weeks on affidavit with regard to the allegations made in the original application.

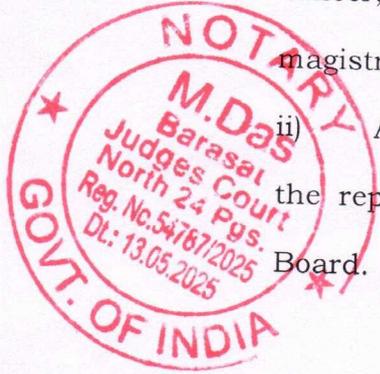
5. That, for the purpose of the matter the District Magistrate, North 24 Parganas, was made Nodal Office for all logistic purposes and for filing the Report of the Committee on affidavit.

6. That, thus being empowered in pursuance of the solemn order dated 18.07.2025 passed by the Hon'ble Tribunal in the present matter, the committee comprising the following members have conducted enquiry/inspection at the premises in question on 09.10.2025 around 12:00 noon, located at located at

14/A/1, Ali Hyder Road, P.O & P.S- Titagarh, Dist.- 24-Pgs (N), Pin- 700119
under Barrackpore Municipality, North 24 Parganas:

i) Additional District Magistrate and District Land & Land Reforms
Officer, North 24 Parganas being the Representative of the District
Magistrate, North 24 Parganas

ii) Assistant Environmental Engineer, Barrackpore Regional Office, being
the representative of the Senior Scientist, West Bengal Pollution Control
Board.



and the following facts were revealed during the course of field inspection-

- 04 NOV 2025
- A. That the private respondent no. 6 namely Md. Aslam, S/o Manjur Alam and the instant Applicant namely Roomana Parween were present on the inspection site located at 14 / A Haider Ali Road, Mathpara, P.O & P.S - Titagarh, Dist- North 24 Parganas within the limits of Ward No.-17, Barrackpore Municipality, North 24 Parganas.
 - B. That as per the measurement depicted in the sketch map prepared by the concerned Revenue Inspector it appears that the said premises is located in L.R Plot no. 1 (Part) in Mouza- Patulia (JL-04) admeasuring an area of 720 sq. ft approximately 0.0165 acres under possession of the applicant having a one storied residential building thereon.
 - C. That both the petitioner and the respondent no. 7 inter-alia are recorded owners of the said piece of land comprised in LR Plot No. 1 as per existing Compturised Land Records.
 - D. That there is a small paper envelope manufacturing unit. The residential house of the instant applicant is located adjacent to the unit at a distance of approximately 12 ft. having a common boundary wall.
 - E. That the production unit is engaged in manufacturing of small size paper envelope. The activity takes place in a room of size about 30ft x 20 ft, butted and bounded by brick wall on three sides under tally roof

shed. However the side facing the Applicants residential house is butted by MS grill.

F. That for the purpose of manufacturing of envelope, the unit uses one envelope die punching/cutting machine operated by electric motor (2HP) and after cutting of the paper, the remaining activity like pasting and subsequent activities are executed manually to form a complete envelope. The envelope die punching/cutting machine is installed on one side of the unit and the distance of the machine from the applicants residential building is 40 ft (approx.).

G. That it was observed that the main source of generation of noise is operation of the envelope die cutting machine. At the moment of die cutting of paper there found to be instantaneous eruption of a loud sound coupled with another hammering like sound which generates during knocking the completed envelope by a piece of small iron block on the floor, manually.

H. That at the time of inspection, the activity of the production unit was going on and the noise level was carefully measured and recorded from the Applicants residential house as follows:

Location	Measured noise level
Complainant's building, at the moment of die cutting of envelope.	68 to 71 dB(A)
Complainant's building, when die cutting machine was in running condition but die cutting activity was not going on	42 to 45 dB(A)
Ambient noise level	40 to 42 dB(A)



04 NOV 2025

I. That the Unit found to possess trade license for manufacturing of Envelope (Hand process) but neither a Certificate of Conversion of Land from Competent Land Revenue Authority for establishing a factory/production unit nor a Consent to Establish/Consent to Operate such unit from appropriate Pollution Control Board could be produced by the proprietors.

J. That as per the verse of the locals the unit runs till midnight most often and loud music is also played during operational hours.

7. That the statements made in paragraph 6 is true to my knowledge and are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Identified by me

Advocate

Solemnly Affirmed In this 4th

NOV 20 25

Identified By S.K. Datta Advocate

Deponent is known to me

District Magistrate
North 24-Parganas, Barasat

S.K. Datta
Advocate

04 NOV 2025
Manotosh Das. Notary
Reg. No: 54787/2025
Govt. of India

Verification

I, Sri Shashank Sethi, son of Anil Kumar, aged about 42 years by designation District Magistrate and District Collector, North 24 Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 3rd day of November, 2025.

Identified by me
Advocate

S.K. Datta

Manotosh Sethi
Deponent
District Magistrate
North 24-Parganas, Barasat

Inspection Report in pursuance of the solemn order dated 18.07.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A. No. 87/2025/EZ in the matter of Roomana Parween - Vs - Member Secretary, West Bengal Pollution Control Board & Ors.

Introduction: In compliance of the above-mentioned order of the Hon'ble NGT, Eastern Zone Bench, Kolkata, the unit of Md. Aslam, located at 14/A/1, Ali Hyder Road, P.O & P.S- Titagarh, Dist.- 24-Pgs (N), Pin- 700119 under Barrackpore Municipality, was inspected on **09.10.2025** by representative of the District Magistrate, North-24 Parganas and West Bengal Pollution Control Board along with field level functionaries Block level land revenue administration.

Person met during inspection:

On behalf of the Manufacturing Unit.

1. Md. Aslam, Prop. of the unit.

On behalf of the complainant/Applicant/Petitioner

1. Roomana Parween

Findings:

- A. That the private respondent no. 6 namely Md. Aslam, S/o Manjur Alam and the instant Applicant namely Roomana Parween were present on the inspection site located at 14 / A Haider Ali Road, Mathpara, P.O & P.S - Titagarh, Dist- North 24 Parganas within the limits of Ward No.-17, Barrackpore Municipality, North 24 Parganas.
- B. That as per the measurement depicted in the sketch map (enclosed herewith) prepared by the concerned Revenue Inspector it appears

- that the said premises is located in L.R Plot no. 1 (Part) in Mouza-Patulia (JL-04) admeasuring an area of 720 sq. ft approximately 0.0165 acres under possession of the applicant having a one storied residential building thereon.
- C. That both the petitioner and the respondent no. 7 inter-alia are recorded owners of the said piece of land comprised in LR Plot No. 1 as per existing Compturised Land Records.
- D. That there is a small paper envelope manufacturing unit. The residential house of the instant applicant is located adjacent to the unit at a distance of approximately 12 ft. having a common boundary wall.
- E. That the production unit is engaged in manufacturing of small size paper envelope. The activity takes place in a room of size about 30ft x 20 ft, butted and bounded by brick wall on three sides under tally roof shed. However the side facing the Applicants residential house is butted by MS grill.
- F. That for the purpose of manufacturing of envelope, the unit uses one envelope die punching/cutting machine operated by electric motor (2HP) and after cutting of the paper, the remaining activity like pasting and subsequent activities are executed manually to form a complete envelope. The envelope die punching/cutting machine is installed on one side of the unit and the distance of the machine from the applicants residential building is 40 ft (approx.).
- G. That it was observed that the main source of generation of noise is operation of the envelope die cutting machine. At the moment of die cutting of paper there found to be an instantaneous eruption of a loud sound coupled with another hammering like sound which generates

during knocking the completed envelope by a piece of small iron block on the floor, manually.

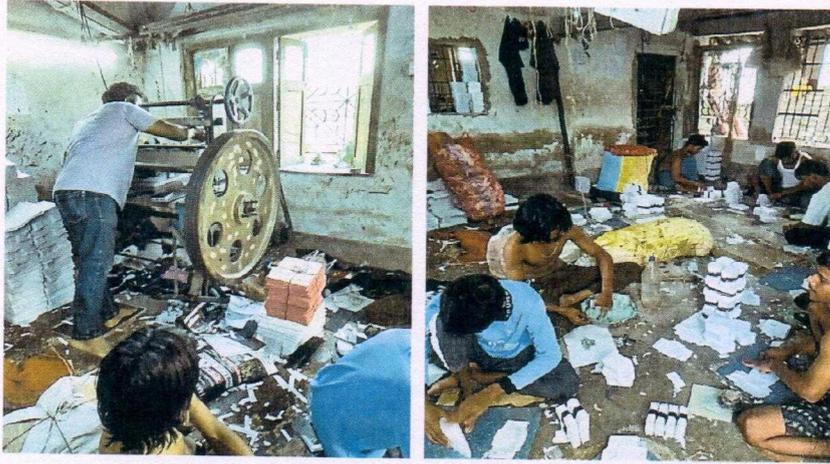
- H. That at the time of inspection, the activity of the production unit was going on and the noise level was carefully measured and recorded from the Applicants residential house as follows:

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Ambient noise level	40 to 42 dB(A)

- I. That the Unit found to possess trade license for manufacturing of Envelope (Hand process) but neither a Certificate of Conversion of Land from Competent Land Revenue Authority for establishing a factory/production unit nor a Consent to Establish/Consent to Operate such unit from appropriate Pollution Control Board could be produced by the proprietors.
- J. That as per the verse of the locals the unit runs till midnight most often and loud music is also played during operational hours.
- K. Pictorial Representation: Fig:1: Distance Between Unit & Household



Fig 2 & Fig 3: Depicting the in House Operational Activity of the Unit



Remarks:

- Unit should install die punching/cutting machine inside a separate room with proper acoustic measures to reduce the noise level.
- Complainant side should be covered by brick wall.
- Unit should obtain consent-to-establish/consent-to-operate of the State Board.
- Operational time of the unit may be restricted.

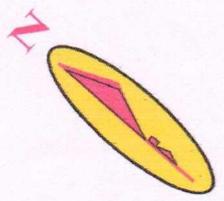
A.D.M & D.L & L.R.O
North 24 Parganas

Additional District Magistrate
District Land & Land Reforms Officer
North 24 Parganas, Barasat

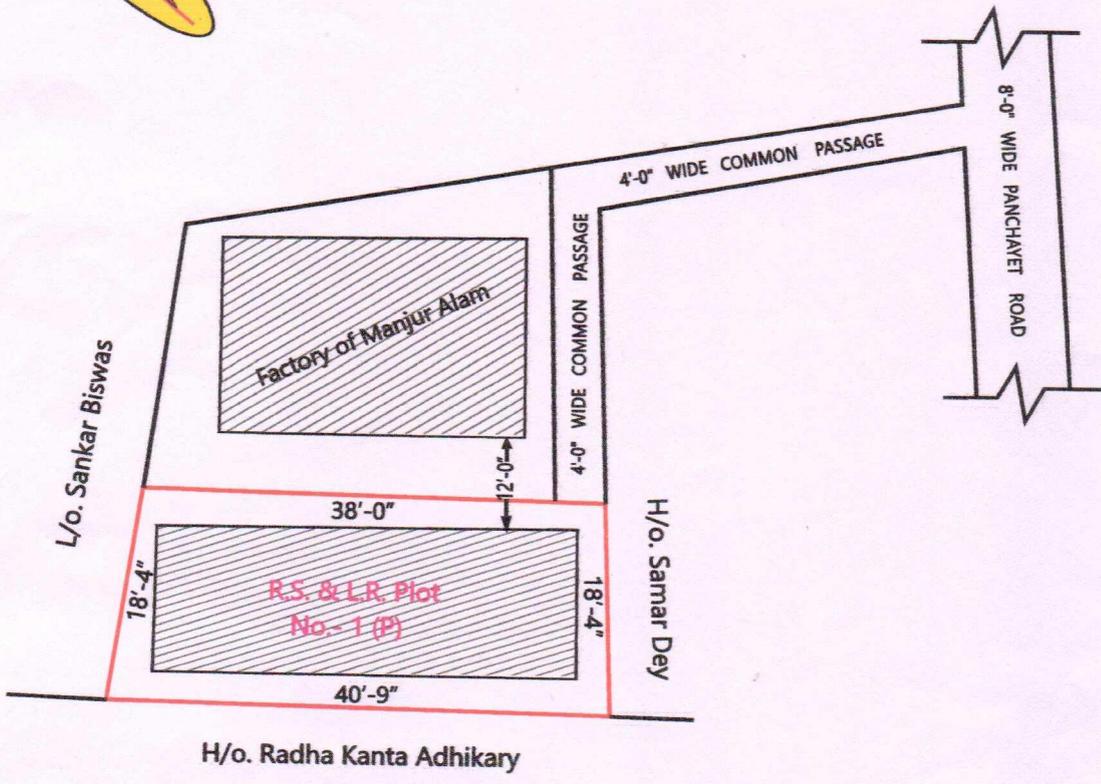
Asst. Environmental Engineer
Barrackpore Regional Office, WBPCB

Asst. Environmental Engineer
Barrackpore Regional Office
W.B. Pollution Control Board

The site plan of Rumala Parvin, W/o. Israt Ali at 14/A, Ali Haider Road, Mathpara, P.O.- Titagarh, Kol- 700119 of R.S. & L.R. Plot No.- 1 (P) at Mouza- Patulia, J.L. No- 04, Ward No.- 17 under Barrackpore Municipality, P.S- Titagarh, Dist- North 24 Parganas



Applicants Land area demarcated by Red line



Area of Land		
R.S. & L.R. Plot No.	Area (Sq. Ft.)	Area (Acre)
1 (P)	720	0.0165

Owner's Signature :

Drawn By

 15/10/25
SUBRATA PAUL
 Revenue Inspector
 BKP-II
 REVENUE INSPECTOR
 Mohanpur, BKP-I
 North 24 Pgs.

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Filed by:

S.K. Dutta

Mr. Sudip Kumar Dutta,
Advocate for the State of West Bengal

04 NOV 2025